

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:3917
ANSWERED ON:13.08.2015
Unauthorised Entry of Foreign Vessels
Solanki Dr. Kirit Premjibhai

Will the Minister of SHIPPING be pleased to state:

- (a) whether certain cases of violations of relevant laws by allowing the entry of foreign vessels carrying harmful chemicals into Indian coast have been reported;
- (b) if so, the details thereof during the last three years and the current year along with the action taken thereon by the Government;
- (c) whether the Government is aware of any petition filed in the Supreme Court to ban the entry of a ship carrying harmful chemicals in Indian Coast particularly along Gujarat;
- (d) if so, the details and the present status thereof; and
- (e) the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)

(a) No, Madam. State Maritime Boards and Port Authorities, who regulate ship-breaking activities in India, have confirmed that no case of violation of relevant laws, by allowing the entry of foreign vessels carrying harmful chemicals into Indian coast, has been reported.

(b) Does not arise.

(c)to(e):Madam, a Writ Petition (Civil) [WP (C) No. 657 was filed in the Supreme Court in 1995 by Research Foundation for Science, Technology & National Resource Policy against Union of India & Others. In this matter, a number of Interim Applications (IAs) were also filed including I.A. No. 34 of 2006, IA No.61 of 2012 and I.A. No.62 of 2012 requesting not to permit beaching of certain ships meant for dismantling in India. These IAs have since been disposed off allowing the ships in question for dismantling in India. In the WP (C), the Court, vide order dated 17.2.2006, directed to set up a Committee of Technical Experts on ship-breaking. Government setup this Committee and its recommendations elaborating the procedure of ship-breaking were accepted by the Supreme Court vide its judgement dated 6.9.2007. The Court ordered the Government to formulate a comprehensive Code incorporating the recommendations of the Committee. In pursuance of the Supreme Court directions, the Ship Breaking Code 2013 was prepared and notified in Gazette vide Order No. 5 (4)/2009-MF dated 7.3.2013, which presently regulates ship-breaking activity in India.
